

Central Administrative Tribunal

Patna Bench, Patna.

QCPA 67/02

(O. A. No. 625/1996)

22/1.3.2005

C O R A M

Hon'ble Mr. Mantreshwar Jha, Member (Admn.)

Hon'ble Ms. Sadhna Srivastava, Member (Judicial)

Kalyan Kumar Saran ... Applicant

- vrs.. Rs

Union of India & Ors. Respondents.

Counsel for the applicant : Hemansu Kumar proxy counsel

Counsel for the respondents : Shri S. K. Sinha

O R D E R (ORAL)

M. Jha, Member (A) :-

The proxy counsel prays for an adjournment of this case on the ground that the arguing counsel is indisposed. The 1d. counsel for the respondents, however, submits that two sets of show-cause has already been filed and the order passed in the O.A. No. 625/1996 on 5th December, 2001 has been fully complied with, therefore, he prays that the show-cause be accepted and this contempt petition be dropped.

2. We have heard the 1d. counsel for the parties. The operative portion of the order passed in the aforesaid O.A. is contained at para 4. The direction was given to the respondents to verify the claim of the applicant pertaining to the benefits treating him to be in continuous category from 1987 to November, 1993.

3. The respondents have contended in para 8 of the first show-cause that the petitioner has been treated to be in continuous category from March, 1987 to November, 1993 and he has been paid for this period in terms of court's order a sum of Rs. 1,32,636/- through cheque no. 011737 dated 30.11.2004 and the same was sent to the applicant through registered post. However, there has been some delay in compliance of the order, therefore, the respondents have tendered unqualified apology.

Centd. .../-

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4. In view of the above submissions of the respondents, we are not inclined to proceed further in the contempt petition as there is no deliberate dis-obedience of the order passed by this court. The CCPA stands dismissed. Accordingly, the notices issued to the respondents are hereby discharged. However, the petitioner is at liberty to agitate the matter, ^{if} ~~if~~ he is still aggrieved by the order passed by the respondents.

MPS.

(S. Srivastava)/M(J)

(M. Jha)/M(A)